

General Order No. 36 /2019

Kishanganj: Dated 23.08.2019

In compliance of the Hon'ble High Court's letter No. 90653-90689/A.D. Apptt. dated 14.12.18 and Notification of the Bihar Government communicated vide memo No. 9874 dated 13.12.18, the Additional District & Sessions Judge-3rd, Kishanganj had been designated as the Special Court for the trial of Criminal Cases related to MPs/MLAs triable by the Sessions Court. But the Court of Additional District & Sessions Judge-3rd, Kishanganj is now vacant.

Hence, in view of the Hon'ble High Court's aforesaid letter, the Additional District and Sessions Judge-2nd-cum-Special Judge, Excise Act, Kishanganj is **designated** as the **Special Court for the trial of Criminal Cases related to MPs/MLAs triable by the Court of Session.**

Further, in the interest of justice the case records (related to the MPs/MLAs) pending in the vacant Court of Additional District & Sessions Judge Kishanganj-3rd, Kishanganj are recalled and the same are transferred to the Court of Additional District & Sessions Judge-2nd-cum-Special Judge, Excise Act-cum-Special Judge MPs/MLAs Cases, Kishanganj for disposal in accordance with law.

Communicate to all concerned.

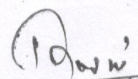
Sd./-

District & Sessions Judge,
Kishanganj

Office of the District and Sessions Judge, Kishanganj

Memo No. 2036-40, dated 23.08.2019

Copy forwarded to the Additional District & Sessions Judge-2nd-cum-Special Judge, Excise Act-cum-Special Judge MPs/MLAs Cases, Kishanganj/ the Vacant Court of Additional District and Sessions Judge-3rd, Kishanganj/ the Secretary, District Bar Association, Kishanganj/ the Secretary, Bar Association, Kishanganj/the System Officer, Civil Courts, Kishanganj/ for their information and needful.


23/8/19
Administration in-charge,
Civil Courts, Kishanganj